

**CENTRAL ADMINISTRATIVE TRIBUNAL, CHANDIGARH BENCH
CHANDIGARH**

16. CP 060/00033/2015 in
O.A. No. 060/00715/14

Krishan Kumar Srivastava Vs. R.K. Mathur & Others

09.02.2015

Present: Sh. Rohit Seth, counsel for the petitioner

1. After arguing for some time, learned counsel for the petitioner seeks permission to withdraw the CP to enable him to file appropriate application for redressal of his grievance of non-payment of salary even after reinstatement into service in terms of the directions of this Court.
2. Ordered accordingly.

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**(UDAY KUMAR VARMA)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**